

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Competition Appeal (AT) No. 20 of 2020**

**IN THE MATTER OF:**

**Lifestyle Equites CV & Ors.**

**...Appellants**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Mohit Goel, Mr. Sidhant Goel, Mr. Nakul Mohta and Mr. J Sai Deepak, Advocates.**

**For Respondent: Mr. Rajshekhar Rao, Ms. Sonal Sarda and Mr. Manu Chaturvedi, Advocates for Respondent No. 1.**

**Mr. Arun Kathpalia, Sr. Advocate with Mr. Anand S. Pathak, Mr. Shashank Gautam, Ms. Anudhuti Mishra, Mr. Sreemoyee Deb, Mr. Varad Choudhary, Advocates for Respondent No. 2.**

**Mr. Saikrishna Rajagopal, Mr. Subodh Prasad Deo and Ms. Sneha Jain, Advocates for Respondent No. 4.**

**Ms. Bani Brar, Advocate.**

**Ms. Shama Nargis, Dy. Director - CCI.**

**ORDER**  
**(Virtual Mode)**

**22.02.2021** On 28.10.2020 pursuant to notices were issued to Respondents.

2. Mr. Rajshekhar Rao, Advocate appears on behalf of the Respondent No. 1.

3. Mr. Arun Kathpalia, Sr. Advocate along with Pathak and Associates appears on behalf of the Respondent No. 2.

4. Mr. Saikrishna Rajagopal, Advocate appears on behalf of Respondent No. 4

5. Learned Counsel for the Appellant is directed to take steps for issuance of notice on Respondent No. 3 through Speed Post as well as e-mail (Both Mode).

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Requisites along with process fee be filed within one week. The Appellant to provide e-mail address of the Respondent No. 3 let notice also be issued through e-mail.

6. Respondents may file Reply Affidavit within five weeks. Rejoinder, if any, may be filed within two weeks thereafter.

7. List the Appeal 'For Admission (After Notice)' on **6<sup>th</sup> April, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

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